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CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

Original Application No. 830 of 1993

P.C. Thakur ..... Applicant

Versus

Union of India and Ors. .... Respondents

CORAM:

Hon. Mr. Maharaj Din, J.M.

Hon. Mr. V.K. Seth, A.M.

( By Hon. Mr. Maharaj Din, J.M. )

This application is filed Under Section 19 of the Administrative Tribunals Act 1985 seeking the relief for cancellation of the transfer.

2. The applicant is presently posted as Additional General Manager at Opto Electronics Factory, Dehradun. He has been transferred to Ordnance factory Board Calcutta vide order dated 29.1.93. The applicant has alleged ~~that~~ malice against the respondents on whose instance he has been transferred to Calcutta. It has also been alleged that while passing the order of transfer the extraneous considerations were also taken into account. It is said thatthe applicant has been transferred before completition of his tenure at Dehradun. The applicant has submitted a representation dated 16.4.93(Annexure A-3) in which the grounds on which

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he want to get his transfer order cancelled are mentioned. The said representation is still pending for disposal.

3. In these circumstances, we dispose of the case at admission stage with a direction to the respondents to dispose of the representation of the applicant (Annexure A-3) within a period of one month from the date of this order.

In the meantime, the applicant may not be ~~transfer~~ transferred from Dehradun.

A.M.

25.5.95
J.M.

(Uv)